

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 14**

**C.P. (IB)/328(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES:    KALPATARU   POWER   TRANSMISSION  
LIMITED V/s ADHIRAJ CONSTRUCTIONS  
PRIVATE LIMITED

Section 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Ld. Counsel for the Operational Creditor present. Ms. Krina Gandhi, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Operational Creditor submits that settlement talks are going on between the parties and there is a likelihood of amicable settlement in the matter. Therefore, he seeks four weeks' time. Time granted.
3. Ld. Counsel for the Corporate Debtor confirms the statement made by the Operational Creditor.
4. List this matter for compliance with regards to settlement on **21.07.2024**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**